THE LIFE INSURANCE CORPORATION (AMENDMENT) ACT, 1981

No. 1 of 1981

[17th March, 1981.]

An Act further to amend the Life Insurance Corporation Act, 1956.

WHEREAS for securing the interests of the Life Insurance Corporation of India and its policy-holders and to control the cost of administration, it is necessary that revision of the terms and conditions of service applicable to the employees and agents of the Corporation should be undertaken expeditiously;

BE it enacted by Parliament in the Thirty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Life Insurance Corporation (Amendment) Act, 1981.

short title and commence ment.

(2) It shall be deemed to have come into force on the 31st day of January, 1981.

31 of 1956.

2. In the Life Insurance Corporation Act, 1956 (hereinafter referred to as the principal Act), in section 48,—

Amendment of section 48.

- (a) in sub-section (2), after clause (c), the following clause shall be inserted and shall be deemed to have been inserted with effect from the 20th day of June, 1979, namly:—
 - "(cc) the terms and conditions of service of the employees and agents of the Corporation, including those who became employees and agents of the Corporation on the appointed day under this Act;";
- (b) after sub-section (2), the following sub-sections shall be inserted, namely:—
 - "(2A) The regulations and other provisions as in force immediately before the commencement of the Life Insurance Corporation (Amendment) Act, 1981, with respect to the terms and conditions of service of employees and agents of the Corporation including those who became employees and agents of the Corporation on the appointed day under this Act, shall be

deemed to be rules made under clause (cc) of sub-section (2) and shall, subject to the other provisions of this section, have effect accordingly.

- (2B) The power to make rules conferred by clause (cc) of sub-section (2) shall include—
 - (i) the power to give retrospective effect to such rules; and
 - (ii) the power to amend by way of addition, variation or repeal, the regulations and other provisions referred to in sub-section (2A), with retrospective effect,

from a date not earlier than the twentieth day of June, 1979.

(2C) The provisions of clause (cc) of sub-section (2) and sub-section (2B) and any rules made under the said clause (cc) shall have effect, and 'any such rule made with retrospective effect from any date shall also be deemed to have had effect from that date, notwithstanding any judgement, decree or order of any court, tribunal or other authority and notwithstanding anything contained in the Industrial Disputes Act, 1947 or any other law or any agreement, settlement, award or other instrument for the time being in force.".

- 3. In section 49 of the principal Act,—
 - (a) in sub-section (2),—
 - (i) in clause (b), the words "and the terms and conditions of service of employees or agents" shall be omitted;
 - (ii) clause (bb) shall be omitted; and
- (b) after sub-section (2), the following sub-section shall be inserted, namely:-
 - "(3) Every regulation made under this section shall be laid, as soon as may be after it is made, before such House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation.".

Repeal and saving.

P. ..

Amend-

ment. of section

49.

- 4. (1) The Life Insurance Corporation (Amendment) Ordinance, 1981 is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

3 of 1981.